

**MINISTRY OF MINES
(KHAN MANTRALAYA)**

1. (a) Legislation for regulation of mines and development of minerals within the territory of India, including mines and minerals underlying the ocean within the territorial waters or the continental shelf, or the exclusive economic zone and other maritime zones of India as may be specified, from time to time, by or under any law made by Parliament.
- (b) Regulation of mines and development of minerals other than coal, lignite and sand for stowing and any other mineral declared as prescribed substances for the purpose of the Atomic Energy Act, 1962 (33 of 1962) under the control of the Union as declared by law, including questions concerning regulation and development of minerals in various States and the matters connected therewith or incidental thereto.
2. All other metals and minerals not specifically allotted to any other Ministry/Department, such as, Aluminium, Zinc, Copper, Gold, Diamonds, Lead and Nickel.
3. Planning, development and control of, and assistance to, all industries dealt with by the Ministry.
4. Geological Survey of India.
5. Indian Bureau of Mines.
6. Metallurgical Grade Silicon.